

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.18
C.P. (IB)No.06/BB/2024

IN THE MATTER OF:

M/s. Anand Rathi Global Finance Ltd. ... Petitioner
Vs.
M/s. Orchids Elite Developers Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Suved
For the Respondent : None

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Vide Order dated 03.04.2024, it was noted that this order will be decided on *ex-parte* basis in view of non-appearance of Respondent's Counsel. However, during the course of today's hearing, Ld. Counsel for the Petitioner seeks further time to explain the limitation and for submitting legal precedents to support of his case. Therefore, final opportunity is granted to the Petitioner for the same.
3. List the case on **27.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)